

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 46 OF 2016 &
IA NOS. 342 & 346 OF 2018**

Dated : 01st May, 2018

**Present : Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Meghalaya Power Distribution Corporation Ltd.	...	Appellant(s)
Vs.		
Meghalaya State Electricity Regulatory Commission	...	Respondent(s)

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Aanchal Arora for R-1

ORDER

We have heard the learned counsel, Ms. Sakie Jakharia, appearing for the Appellant and Mr. Buddy A. Ranganadhan, learned counsel for the Respondent.

Learned counsel appearing for the Appellant submitted that the instant two applications being IA No.342 of 2018 & IA No. 346 of 2018 may kindly be dismissed as not pressed.

Further, she submitted that the instant appeal being Appeal No.46 of 2016 may be confined so far it relates to two issues :

- 1) Truing up of expenses and revenues for FY 2011-12
- 2) Denial of Interest and Financial charges.

The submissions made by learned counsel appearing for the Appellant, at supra, are placed on record.

In the light of the submissions made by learned counsel appearing for the Appellant, the two applications being IA No.342 of 2018 & IA No. 346 of 2018 is dismissed as not pressed at the risk of the counsel appearing for the Appellant.

Admit. Learned counsel appearing for both the parties have submitted that pleadings are complete. Post this matter for hearing on 4.9.2018 as agreed by the counsel for both the parties.

(S.D. Dubey)
Technical Member
Bn/Pr

(Justice N.K. Patil)
Judicial Member